

As employment is provided on demand, households provided employment under MGNREGA and expenditure incurred depends on demand for employment. Demand for employment under MGNREGA is dependent upon several factors including availability of alternate employment opportunities.

As per report from the Government of Bihar, no unemployment allowance was paid by the State during the last three years. As per Section 7(3) to 7 (6) of the Act, liability for payment of unemployment allowance is on the concerned State Government and it is to be sanctioned and disbursed by the Programme Officer or such local authority as the State Government may notify. The State Governments have been instructed to take appropriate action for payment of unemployment allowance under the Act.

Land Acquisition and Rehabilitation and Resettlement Bill

1842. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government is aware that in 2007, more than 25,000 landless poor and farmers had walked from Gwalior to Delhi demanding a pro-farmer and pro-poor national land reforms;

(b) if so, whether the Central Government had constituted a national land reforms committee to study the issue in-depth and suggest concrete recommendations, primarily to replace the existing Land Acquisition Act, 1984;

(c) whether the Land Acquisition Amendment Bill and the Rehabilitation and Resettlement Bill in 2007 were introduced in Parliament but lapsed in 2009; and

(d) what is the present status of these recommendations made in 2007?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR ADHIKARI): (a) Yes, Sir. A rally was organized by Ekta Parishad with regard to land reforms from Gwalior to Delhi in the year 2007.

(b) With a view to look into various issues related to land reforms, a “Committee on State Agrarian Relations and the Unfinished Task in Land Reforms” was constituted under the Chairmanship of Minister of Rural Development vide Resolution dated 9.1.2008. The terms of reference of the Committee, *inter-alia*, include examination of land ceiling programme in the country, distribution of Government wasteland to the landless, issues related to homestead rights and suggesting institutional mechanism for effective implementation of land reforms

programme etc. The Committee has submitted its report, and has made recommendations on various aspects of Land Reforms. The Committee have *inter-alia* proposed amendment in the Land Acquisition Act, 1894. The Report of the Committee is available on the website of the Department, *i.e.*, www.dolr.nic.in .

(c) and (d) Earlier, the Land Acquisition (Amendment) Bill, 2007 and Rehabilitation and Resettlement Bill, 2007 were introduced in the Lok Sabha on 6th December, 2007 and were referred to the Parliamentary Standing Committee on Rural Development for Examination and Report. The Standing Committee presented its reports (the 39th and 40th Reports) to the Lok Sabha on 21st October, 2008 and laid the same in the Rajya Sabha on the same day. Based on the recommendations of the Standing Committee and as a consequence thereof, official amendments to the Bills were proposed. The Bills, alongwith the official amendments, were passed by the Lok Sabha on 25th February, 2009, but the same lapsed with the dissolution of the 14th Lok Sabha. Now, this Department has prepared a single integrated Land Acquisition, Rehabilitation and Resettlement (LARR) Bill, 2011 to address various issues related to land acquisition and rehabilitation and resettlement. The Cabinet Note on the LARR Bill, 2011 has been considered and approved by the Cabinet on 5th September, 2011. The aforesaid Bill has been introduced in the Lok Sabha on 7th September, 2011.

Works undertaken by CAPART in Andhra Pradesh

1843. DR. T. SUBBARAMI REDDY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the schemes sanctioned for Andhra Pradesh by the Council for Advancement of People's Action and Rural Technology (CAPART) during the last two years;

(b) the details of work and sector which these schemes pertain to;

(c) whether the work on these schemes has started;

(d) if not, the reasons therefor;

(e) whether Government is monitoring the NGOs through which the work of these schemes is being carried out; and

(f) if not, the reasons therefor and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) During the last two years, the Council for